

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 89/GT/2012

Date: 9.10.2012

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 89/GT/2012**: for approval of tariff of Kahalgaon Super Thermal Power Station, Stage I (840 MW) from 1.4.2009 to 31.3.2014 after the truing up exercise.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by **30.10.2012**:

- a. Form-9A & 9B with complete details (showing IDC, FC, FERV & Hedging cost, if any separately) as on 1.4.2009, 1.4.2010 and 1.4.2011, respectively.
- b. As regards the assets claimed as additional capital expenditure under replacement category without taking in to account corresponding de-capitalization of assets, the estimated de-capitalization value should be furnished.
- c. In respect of assets de-capitalized during the year, whether claimed as additional capital expenditure or claimed under the head exclusions, following additional details to be submitted:
 - a) Name of asset;
 - b) Original value of asset capitalized;
 - c) Year of put to use; and
 - d) Depreciation recovered till date.
- d. In respect of de-capitalization of assets claimed under the head exclusions, certificate that these assets do not form part of the capital cost allowed for the purpose of tariff, to be furnished.

- e. Following year wise details, in respect of CWIP position, to be provided:
- a) Opening CWIP;
 - b) Addition to CWIP during the year;
 - c) Adjustments from CWIP during the year;
 - d) CWIP transferred to Gross Block during the year; and
 - e) Closing CWIP.
- f) Year wise details of the following, in respect of interest on loan for the period 2009-11, to be submitted:
- a) Total interest for the period;
 - b) Total interest capitalized to gross block during the period;
 - c) Total interest transferred to CWIP during the period; and
 - d) Total interest charged to revenue during the period.
- g) In page no. 26 of the petition (liability details of Kahalgaon-I), it has been indicated that there is discharge of liabilities amounting to ₹1,16,000 in respect of the asset/work named "AAQMS". However, no such discharges have been considered in Form-9. Clarification to be furnished for the same and Form-9 may be revised accordingly, if required.
- h) Furnish the asset/works wise details of liabilities discharges amounting to ₹300 lakh and ₹852 lakh for the year 2012-13 and 2013-14, respectively, considered in Form-9 of the petition, on projected basis.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)